

04.07.07

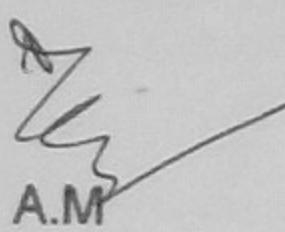
**Hon'ble Mr. Ashok S. Karamadi, J.M**

**Hon'ble Mr. K.S. Menon, A.M**

None for the applicant. This application is filed on 120.11.2006, when this application is filed, office has noted certain defects, which is as under:-

- (i) O.A. is time barred.
- (ii) Item No.9, interim relief not filled up.
- (iii) Verification is incomplete.
- (iv) Stamp Value is less in vakalatnama.

Inspite of noting of office note, learned counsel for the applicant has not carried out the defects. Subsequently, matter is posted before the Court but learned counsel for the applicant has not appeared and it was adjourned, when the matter is listed before the Registrar. Inspite of that defects noticed by office, was not carried out by the applicant hence we are left with no option except to dismiss this O.A. as defective one as the same is not maintainable.



A.M



J.M

Manish/-